

**PETITION FOR SPECIAL LEAVE TO APPEAL(C) NOS. 15427-15428 OF 2013**  
WITH PRAYER FOR INTERIM RELIEF

JAIPAL & ORS.

...PETITIONER(S)

VERSUS

STATE OF U.P. THR. DIST. MAG & ANR.

...RESPONDENT(S)

**OFFICE REPORT**

The Special Leave Petition above mentioned has been filed against the Judgment and Order dated 01.04.2008 passed by the High Court of Judicature at Allahabad in F.A. Nos. 960 of 2000 & 42 of 2001.

It is further submitted that delay of 1631 days in refiling the Special Leave Petition has been condoned by Hon'ble Judge-in-chamber vide Order dated 15.04.2013.

It is submitted that Civil Appeal No. 3732 of 2013 arising out of common order is allowed by this Hon'ble Court on 09.12.2014.(Copy of order dated 09.12.2014 enclosed.)

It is further submitted that Counsel for the petitioner has filed additional documents and letter dated 05.10.2015 as per letter of undertaking dated 15.03.2013 and are being circulated.

The matters above mentioned are listed before the Hon'ble Court with this office report.

Dated this the 29<sup>th</sup> day of October, 2015.

**ASSISTANT REGISTRAR**

Copy to:  
Mr. S.K. Sinha, Advocate

**ASSISTANT REGISTRAR**